

Setting up of a petrochemical project at Barauni

*265. SHRI S.S. AHLUWALIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Government have demand to set up a petro-chemical complex at Barauni in Bihar; and

(b) if so, what is the time-frame fixed therefor and the details of investment envisaged therein along with the quantum of employment estimated to be generated?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and (b) Yes, Sir. M/s. Bihar State Industrial Development Corporation Ltd. had applied in Sept. 1984 for a letter of intent for setting up an aromatic complex at Barauni, Distt. Begusarai in the state of Bihar. This application was rejected by the Government on the grounds that the feed-stock required for this project has not been tied-up.

Implementation of Government fixed Prices

*266. DR. RATNAKAR PANDEY:

SHRI RAJNI RANJAN SAHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Starred Question 3 given in the Rajya Sabha on 30th April, 1990 and states:

(a) whether it is a fact that according to provision 16 of Drugs Prices Control Order, 1987, every manufacturer of finished medicines shall give effect to the price as fixed by Government within 15 days from the receipt of price fixation order, issued a supplementary price list and send it to the dealers, State Drug Controllers and Government;

(b) if so, what is the date on which each price fixation letter was issued to each company based on 21 bulk drugs which were brought under price control;

(c) what are the names of the companies which have implemented the prices fixed and sent the supplementary price lists within 15 days; and

(d) names of the companies which have not implemented the prices and what action has been taken against them?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) Yes, Sir.

(b) The price fixation letters in respect of formulations based on 21 bulk drugs, which were brought under Price Control in February, 1990, were issued on 9th March, 1990.

(c) The following companies have implemented the prices fixed by the Government and sent necessary implementation report.

1. M/s. Burroughs Wellcome (I) Ltd.
2. M/s. Biochem Pharmaceutical Industries.
3. M/s. Cyanamid India Ltd.
4. M/s. Fulford (India) Ltd.
5. M/s. German Remedies Ltd.
6. M/s. E. Merck (India) Ltd.
7. M/s Pfizer Limited.
8. M/s. Sandoz (India) Ltd.
9. M/s. Sarabhai Chemicals
10. M/s. May & Baker (India) Ltd.

(d) Some of the companies have claimed that since they are in small scale sector, the provisions of DPCO, 1987 in respect of Cat. II formulations do not apply to them. The following companies have not sent implementa-

tion report on the subject to the Government.

1. M/s. Biddle Sawyer
- 2. M/s. Cadila
3. M/s. CFL pharma
4. M/s. Cipla
5. M/s. F.D.C.
6. M/s. Lyka
7. M/s. JVtarind
8. M/s. Searle
9. M/s. S. G. Pharma

10. M/s. U.S. Vitamins
11. M/s. Wockhardt

State Authorities have been asked to ascertain and report the compliance of the prices fixed by the Government. The defaulter companies have recently been asked to immediately report to the Govt, whether they have implemented the fixed prices or otherwise action as provided under DPCO 1987 will be taken against them.

Fire in Air-India Boeing 747 aircraft

*267. SHRI KAPIL VERMA:

SHRI MOHAMMED AMIN
ANSARI;

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether one of the wings of Air-India Boeing 747 caught fire just after it touched down the Indira Gandhi International Airport at Delhi on the 7th May, 1990;
- (b) if so, what was the amount of loss suffered by Air-India as a result thereof;
- (c) whether a Court of Inquiry has been appointed to ascertain the reasons of the fire;

(d) whether any report has been submitted by the inquiry committee; and

(e) if so, what are the details thereof?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) Yes, Sir.

(b) The cost of repair is yet to be estimated. The plane is insured to meet it.

(c) to (e) An Inspector of Accidents is investigating the cause of the accident. His report is awaited.

Formularies of Ayurvedic and unani Medicines in CGHS

*268. SHRI SHANTI TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 1574 given in the Rajya Sabha on the 26th March, 1990 and state:

(a) what are the names of the medicines included in the formularies of Ayurvedic and Unani Medicines in CGHS;

(b) whether the indenting system for Unani medicines in CGHS is on the pattern of Allopathic medicines;

(c) whether Government are aware that the Unani medicines procured from I.M.P.C.L. and Hindustani Dawa-khana are substandard; and

(d) if so, what steps are being taken to meet this situation?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHE-IED MASOOD): (a) The formulary of Ayurvedic and Unani medicines approved in Central Government Health Scheme is at Annexure. [See Appendix CLIV, Annexure No. 61.]

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.